

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
(Srinagar/Jammu)

Notification
Jammu, 6th of February, 2020

S.O. 51.- In exercise of the powers conferred by section 110 of the Jammu and Kashmir Goods and Services Tax Act, 2017, the Government in consultation with the Chief Justice of Common High Court of Jammu and Kashmir and in supersession of notification SRO 298 dated 06-07-2018, appoint Shri Vinod Chatterji Koul, Member J&K Higher Judicial Service (presently heading the J&K Sales Tax Appellate Tribunal), as Judicial Member of the J&K Goods and Services Tax Appellate Tribunal constituted vide notification SRO 447 dated 23rd October, 2017, in addition to his own duties.

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

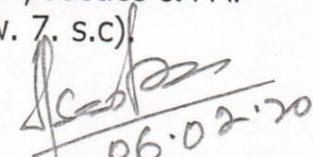
Dated:06-02-2020.

No: LD(A) 2018/5

Copy to the:-

1. Joint Secretary (Jammu and Kashmir), Ministry of Home Affairs, Government of India, New Delhi.
2. Financial Commissioner, Finance Department.
3. Secretary to Government, General Administration Department.
4. Registrar General, J&K High Court, Jammu. This is with reference to his letter No. 34508-GS dated 27-01-2020.
5. Principal Secretary to the Hon'ble Chief Justice, J&K High Court, Jammu.
6. Concerned Judicial Officer.
7. In-charge Website, Department of Law, Justice & PA.
8. SRO section, Department of LJ&PA (w. 7. s.c).
9. Concerned file.

(Ashish Gupta)
Deputy Legal Remembrancer


06.02.2020